

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4046

ANSWERED ON:23.03.2001

NON-PAYMENT OF DEPOSITS

ADHIR RANJAN CHOWDHURY;CHANDRA NATH SINGH;PUSP JAIN;SADASHIVRAO DADOBA MANDLIK

**Will the Minister of FINANCE be pleased to state:**

(a) whether the Reserve Bank of India has appointed special officers in some private companies/private finance companies particularly Krest Finance Limited to take care of the customer's grievances;

(b) if so, the details thereof;

(c) whether the amount invested by public in these companies as fixed/cumulative deposit and interest thereon has not been repaid by some of these companies even more than two years after maturity; and

(d) if so, the action taken or proposed to be taken for early refund of due amounts of general public as per Company Law Board's orders given in 1998?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a):- Yes, Sir.

(b):- Reserve Bank of India (RBI) has reported that Special Officers have been appointed on ten companies as per details given below:-

Sl.No. Name of the company Date of appointment of the Special Officer

1. Krest Finance Limited 10.01.2000 (Since resigned on personal grounds)

2. Synergy Exchange Limited -do-

3. Sanmac Motor Finance Limited -do-

4. MCC Finance Limited 17.05.1999 (Since resigned in view of the winding up of the company)

5. Shriram Investments Ltd. 10.06.1998

6. Shriram City Union Finance Ltd. -do-

7. Shriram Transport Finance Ltd. -do-

8. Kirloskar Investments & Finance Ltd. 01.09.1999

9. Lloyds Finance Limited 01.04.2000

10. DCM Financial Services Ltd. 12.05.2000

(c) :- RBI has reported that the amount invested by public in these companies has not been repaid even more than 2 years after

maturity except in the case of Shriram Investments Ltd., Shriram City Union Finance Ltd. and Shriram Transport Finance Ltd., which are not in default, while in the case of Lloyds Finance Ltd. the repayments are as per Company Law Board's orders with some delay.

(d):- RBI has taken various actions in respect of these companies, such as rejection of company's application for issue of Certificate of Registration, filing of criminal complaints, winding up petition and restructuring of the company etc.